

ITEM NO.20

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9707/2013

(Arising out of impugned final judgment and order dated 26/09/2012 in CRLA No. 2465/2003 passed by the High Court of Judicature at Allahabad)

KRISHNA PAL @ KRESH PAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR

Respondent(s)

(With appln. (s) for exemption from filing O.T.)

Date : 12/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. Anurag Kishore, Adv.

For Respondent(s)

Gp. Capt. Karan Singh Bhati, Adv.
Ms. Aishwarya Bhati, Adv.
Ms. Neha Meena, Adv.
Ms. Madhurima Ghosh, Adv.
Mr. Hemendra, Adv.

Ms. A. Sumathi, Adv.

Mr. G. Natarajan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned counsel for the parties may file additional documents enclosing translated copy of the relevant deposition made by the witnesses.

Original record need not be called for till Court pass further order.

(Neeta)
Sr. P.A.

(Suman Jain)
COURT MASTER